

RATIFIED

Minutes of M.No.17/10 held on 28.07.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 17/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 28.07.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:22/30/80-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00494/AM08/	RLA File :04/24/040/00201/AM08/	Lic.No/Date:0410091443 09.10.2007	Defer Date: 15.09.2009
	Decision :The Committee noted that minutes recorded for the case in the meeting held on 14.10.2008 were incorrect. Accordingly, Committee has reviewed its earlier decision taken in its M.No.29/09 dt.14.10.08 and handed over the case file to the representative of DHI with the advice to forward their comments if they have already finalized and see for further examination if comments have not been prepared. The case may be relisted on 15.09.2009.			

2	Case No.:29/17/80-ALC2/2009	Party Name:SUR HENNING PVT. LTD.,	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00256/AM10/	RLA File :07/24/040/00645/AM08/	Lic.No/Date:0710054948 12.12.2007	Defer Date: 15.09.2009
	Decision : The Committee noted that the case was not listed by the NIC earlier due to technical reasons and the hardcopy of firm's application also not received from RA. The Committee, therefore, decided to call for the copy of application from RA and firm and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. In the letter to RA and firm, they are also to be requested to confirm whether the norms in the case have been ratified earlier and if yes, they may forward a copy of relevant NC's decision and need not forward copy of application. The case may be relisted on 15.09.2009.			

	Case No.:25/17/80-ALC2/2009	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
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3	HQ File :01/80/050/00252/AM10/	RLA File :07/24/040/00611/AM08/	Lic.No/Date:0710055125 28.12.2007	Defer Date: 15.09.2009
	Decision : The Committee noted that the case was not listed by the NC earlier due to technical reasons. However, the hardcopy of firm's application has been received from RA. Accordingly, the firm's application has already been forwarded to DHI for examination and submission of comments. A letter may also be writer to RA and firm requesting them to confirm whether the norms in the case have been ratified earlier and if yes, they me forward a copy of relevant NC's decision. The case may be relisted on 15.09.2009.			

4	Case No.:20/38/80-ALC2/2008	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case approved
	HQ File :01/80/050/01519/AM09/	RLA File :05/24/040/00532/AM09/	Lic.No/Date:0510231959 02.12.2008	
	Decision : The Committee noted that there is a mistake in the Online data. Therefore, the DHI has recommended norms in the subject authorization vide their U.O.No. 3(11)/08-TSW(B)/80 dt. 12.02.2009 based on the hardcopy of firm's application. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with DHI comments referred to above. The Committee also decided to forward a copy of firm's application to RA for verification as NC is recommending the norms based on the data given in the hardcopy of the application. A copy of DHI letter referred to above may also be forwarded to RA. The Regional Authority may take necessary action accordingly.			

5	Case No.:4/17/80-ALC2/2009	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00227/AM10/	RLA File :03/94/040/00050/AM10/	Lic.No/Date:0310517619 28.04.2009	Defer Date: 15.09.2009
	Decision : The Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. Clarify the make of toner cartridge to be refilled. 2. Whether they are having agreement with the original tenor cartridge manufacturer for re-manufacture of such cartridge. 3. Forward a copy of Export Order.			

6	Case No.:5/17/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00228/AM10/	RLA File :03/95/040/00067/AM10/	Lic.No/Date:0310520406 19.05.2009	Defer Date: 15.09.2009
	Decision : The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 15.09.2009.			

7	Case No.:6/17/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00229/AM10/	RLA File :03/95/040/00085/AM10/	Lic.No/Date:0310520430 20.05.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:-			

1. Information in respect of Sl.No.4,5,11, & 13 of the Standard Deficiency Format.

8	Case No.:18/17/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case closed
	HQ File :01/80/050/00241/AM10/	RLA File :03/95/040/00137/AM10/	Lic.No/Date:0310522886 05.06.2009	
	Decision : The Committee noted that RA vide their letter No. 03/95/040/00137/AM10 dt.5.6.09 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

9	Case No.:8/17/80-ALC2/2009	Party Name:TRF LIMITED,	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00231/AM10/	RLA File :02/24/040/00039/AM10/	Lic.No/Date:0210127502 10.06.2009	Defer Date: 15.09.2009
	Decision : The representative of DHI present in the meeting informed that he has received incomplete application. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 15.09.2009.			

10	Case No.:10/17/80-ALC2/2009	Party Name:OMNI LENS PVT. LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00233/AM10/	RLA File :08/24/040/00059/AM10/	Lic.No/Date:0810080896 22.06.2009	Defer Date: 15.09.2009
	Decision : The Committee noted that firm's application has already been forwarded to DC(MSME) for their comments and the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 15.09.2009.			

11	Case No.:17/17/80-ALC2/2009	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00240/AM10/	RLA File :31/21/040/00078/AM10/	Lic.No/Date:3110038963 23.06.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format export product wise.			

12	Case No.:22/17/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00245/AM10/	RLA File :03/94/040/00253/AM10/	Lic.No/Date:0310525579 24.06.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. Information in respect of Sl.No.4,5,11 & 11a of the Standard Deficiency Format.			

13	Case No.:12/17/80-ALC2/2009	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case closed
	HQ File :01/80/050/00235/AM10/	RLA File :03/95/040/00127/AM10/	Lic.No/Date:0310526014 26.06.2009	
	Decision : The Committee noted that RA vide their letter No. 03/95/040/00127/AM10 dt. 26.6.09 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm’s application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

14	Case No.:9/17/80-ALC2/2009	Party Name:VIJAY FIRE VEHICLES AND PUMPS LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case closed
	HQ File :01/80/050/00232/AM10/	RLA File :03/95/040/00188/AM10/	Lic.No/Date:0310526731 01.07.2009	
	Decision : The Committee noted that RA vide their letter No. 03/95/040/00188/AM10/ dt. 1.7.09 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm’s application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

15	Case No.:7/17/80-ALC2/2009	Party Name:AQUASUB ENGINEERING	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00230/AM10/	RLA File :32/24/040/00013/AM10/	Lic.No/Date:3210040747 03.07.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. Information in respect of Sl.No.3,4,5,11 & 11a of the Standard Deficiency Format.			

16	Case No.:1/16/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00212/AM10/	RLA File :05/24/040/00205/AM10/	Lic.No/Date:0510245460 09.07.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. Information in respect of S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter – export product-wise. 2. Length of Pipes/Tubes at import item S.Nos. 1, 3, 7 & 9. 3. Quantity of pipe fittings at import item at S.No. 2, 4, 8 & 10 in Nos. 4. Total piping length of each export product supported by P&I diagram of the system.			

17	Case No.:11/17/80-ALC2/2009	Party Name:SEJASMI INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case approved
	HQ File :01/80/050/00234/AM10/	RLA File :08/24/040/00076/AM10/	Lic.No/Date:0810081365 09.07.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

the norms in respect of the subject advance authorization with following modifications.

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 52500 Kgs inclusive of a wastage of 5 %.
2. Quantity of import item at Sl. No. 2 may be allowed as 500000 Nos (25000 Kgs) on net to net basis.

The Regional Authority may take necessary action accordingly.

18	Case No.:13/17/80-ALC2/2009	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00236/AM10/	RLA File :08/24/040/00086/AM10/	Lic.No/Date:0810081362 09.07.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.			

19	Case No.:2/16/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00213/AM10/	RLA File :02/24/040/00058/AM10/	Lic.No/Date:0210128862 09.07.2009	Defer Date: 15.09.2009
	Decision : The representative of DIPP informed the Committee that they have not received firm's application. The Committee therefore handed over the firm's application to the technical authority for examination and submission of comments. The case may be relisted on 15.09.2009.			

20	Case No.:3/16/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00214/AM10/	RLA File :05/24/040/00220/AM10/	Lic.No/Date:0510245518 10.07.2009	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 15.09.2009.			

21	Case No.:4/16/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00215/AM10/	RLA File :05/24/040/00221/AM10/	Lic.No/Date:0510245519 10.07.2009	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 15.09.2009.			

	Case No.:5/16/80-ALC2/2009	Party Name:KENT INTROL PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00216/AM10/	RLA File :31/24/040/00064/AM10/	Lic.No/Date:3110039178 10.07.2009	

22	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.		
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23	Case No.:6/16/80-ALC2/2009	Party Name:SAHAJANAND MEDICAL TECHNOLOGIES PVT LTD,	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00217/AM10/	RLA File :52/24/040/00007/AM10/	Lic.No/Date:5210027361 10.07.2009	Defer Date: 15.09.2009
	Decision : The representative of DIPP informed the Committee that they have not received firm's application. The Committee therefore handed over the firm's application to the technical authority for examination and submission of comments. The case may be relisted on 15.09.2009.			

24	Case No.:7/16/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00218/AM10/	RLA File :03/94/040/00262/AM10/	Lic.No/Date:0310528364 10.07.2009	Defer Date: 15.09.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 15.09.2009.			

25	Case No.:8/16/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00219/AM10/	RLA File :05/24/040/00224/AM10/	Lic.No/Date:0510245619 10.07.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 15.09.2009.			

26	Case No.:10/16/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00221/AM10/	RLA File :03/95/040/00237/AM10/	Lic.No/Date:0310528571 13.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

27	Case No.:9/16/80-ALC2/2009	Party Name: VIGEL MANUFACTURING TECHNOLOGIES PVT.LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00220/AM10/	RLA File :03/95/040/00187/AM10/	Lic.No/Date:0310528542 13.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

28	Case No.:1/17/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00224/AM10/	RLA File :04/24/040/00079/AM10/	Lic.No/Date:0410106106 14.07.2009	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 15.09.2009.			

29	Case No.:11/16/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00222/AM10/	RLA File :03/95/040/00200/AM10/	Lic.No/Date:0310528720 14.07.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 15.09.2009.			

30	Case No.:12/16/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00223/AM10/	RLA File :03/94/040/01112/AM09/	Lic.No/Date:0310528757 14.07.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 15.09.2009.			

31	Case No.:2/17/80-ALC2/2009	Party Name:ULTRAMATIX COMPUTER SUPPORT SYSTEMS PVT.LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00225/AM10/	RLA File :31/21/040/00107/AM10/	Lic.No/Date:3110039239 14.07.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 15.09.2009.			

	Case No.:23/17/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
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32	HQ File :01/80/050/00250/AM10/	RLA File :53/24/040/00004/AM10/	Lic.No/Date:5310008755 14.07.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC and DC(MSME) for examination and submission of comments. The case may be relisted on 15.09.2009.			

33	Case No.:14/17/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00237/AM10/	RLA File :07/24/040/00694/AM09/	Lic.No/Date:0710065962 16.07.2009	
Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.				

34	Case No.:15/17/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00238/AM10/	RLA File :07/24/040/00690/AM09/	Lic.No/Date:0710065963 16.07.2009	
Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.				

35	Case No.:16/17/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00239/AM10/	RLA File :03/94/040/00300/AM10/	Lic.No/Date:0310529264 16.07.2009	Defer Date: 15.09.2009
Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 15.09.2009.				

36	Case No.:3/17/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00226/AM10/	RLA File :03/95/040/00226/AM10/	Lic.No/Date:0310529040 16.07.2009	Defer Date: 15.09.2009
Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 15.09.2009.				

37	Case No.:19/17/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case approved
	HQ File :01/80/050/00242/AM10/	RLA File :03/95/040/00246/AM10/	Lic.No/Date:0310529294 17.07.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION C-1829 of the Engineering Product. The Regional Authority may take necessary action accordingly.			

38	Case No.:20/17/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00243/AM10/	RLA File :31/21/040/00095/AM10/	Lic.No/Date:3110039293 17.07.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 15.09.2009.			

39	Case No.:21/17/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00244/AM10/	RLA File :32/21/040/00063/AM10/	Lic.No/Date:3210040862 17.07.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 15.09.2009.			

40	Case No.:24/17/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00251/AM10/	RLA File :02/24/040/00063/AM10/	Lic.No/Date:0210129313 21.07.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 15.09.2009.			

41	Case No.:26/17/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case deferred
	HQ File :01/80/050/00253/AM10/	RLA File :04/24/040/00034/AM10/	Lic.No/Date:0410106305 21.07.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 15.09.2009.			

42	Case No.:27/17/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00254/AM10/	RLA File :03/95/040/00252/AM10/	Lic.No/Date:0310529933 21.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

43	Case No.:28/17/80-ALC2/2009	Party Name:MONGA STRAYFIELD PVT. LTD.	Meet No/Date:17/80-ALC2/2009 28.07.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00255/AM10/	RLA File :31/21/040/00100/AM10/	Lic.No/Date:3110039328 21.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

Case No.A/R-26	M/s. Kineco Pvt. Ltd.,	HQ F.No.01/80/50/1229/AM06/DES-I	Lic. No. & Date
Meeting No. 17/10		RLA No.17/24/040/00041/AM06	1710001187
Date: 28.7.2009		Ratification of norms	dt.20.12.2005

The Committee considered the firm's representation for correction in the unit of measurement of import item no. 11 recorded in the minutes of NC meeting No. 13/08 held on 26.06.2007. The representative of the DIPP present in the meeting recommended the correction. The Committee, after deliberating upon the case, decided to correct the unite of measurement (UOM) of import item at S.No.11 from "Kgs." to "Square Meters" and quantity of this item may accordingly be allowed as 7900 sq.mtrs.

The Regional Authority may take necessary action accordingly.

Case No.A/R-27	M/s. Larsen & Toubro Ltd.,	HQ F.No.01/80/50/00627/AM07/DES-I	Lic. No. & Date
Meeting No. 17/10		RLA No.03/95/040/00632/AM07	0310399061
Date: 28.7.2009		Ratification of norms	dt.12.09.2006

The Committee considered the firm's representation for minor amendment in the description of import item and quantity of import item No. 2 allowed by the NC in the minutes of NC meeting No. 50/07 held on 20.03.2007. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to modify the description and quantity of import item at S.No. 2 as under:

"Relevant Alloy Steel Plates Spec SA 387 – Quantity 72315 Kgs."

The Regional Authority may take necessary action accordingly.

Case No.A/R-28	M/s. Larsen &	HQ F.No.01/80/50/00894/AM06/DES-I	Lic. No. & Date
Meeting No. 17/10	Toubro Ltd.,	RLA No.03/95/040/00807/AM06	0310351285
Date: 28.7.2009		Ratification of norms	dt.11.10.2005

The Committee considered the firm's representation for reduction of export weight workout by the NC in meeting No. 37/06 held on 20.12.2005. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to modify the norms upto following extent:-

1. Net empty weight of export product may be modified as 1010.25 MT.
2. Total quantity of import item at S.No. 1 may be reduced to 802683 Kgs.
3. Quantity of import item at S.No. 9 may be reduced to 10496 Kgs.

The Regional Authority may take necessary action accordingly.

Case No.A/R-29	M/s. Larsen &	HQ F.No.01/80/50/00935/AM06/DES-I	Lic. No. & Date
Meeting No. 17/10	Toubro Ltd.,	RLA No.03/95/040/00839/AM06	0310352553
Date: 28.7.2009		Ratification of norms	dt.19.10.2005

The Committee considered the firm's representation for reduction of export weight workout by the NC in meeting No. 39/07 held on 03.01.2006. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to modify the norms upto following extent:-

Total weight of export product may be revised as under:

Net export weight of equipment: 2149.576 MT
Weight of Saddles/Support System: 275.643 MT
Total export weight: 2425.219 MT

The Regional Authority may take necessary action accordingly.

Case No.A/R-30	M/s. Delkor Technik	HQ F.No.01/80/50/00945/AM08/DES-I	Lic. No. & Date
Meeting No. 17/10	India Pvt. Ltd.,	RLA No.07/24/040/00457/AM08	0710053565
Date: 28.7.2009		Ratification of norms	dt.27.09.2007

The representative of the DIPP informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 15.09.2009.

Case No.A/R-31	M/s. Jord Engineers	HQ F.No.01/80/50/01132/AM03/DES-I	Lic. No. & Date
Meeting No. 17/10	(I) Ltd.,	RLA No.34/80/040/00336/AM03	3410005671
Date: 28.7.2009		Ratification of norms	dt.25.10.2002

The Committee considered the firm's representation for consideration of norms of the subject advance authorization as per agenda. The Committee noted that the case was rejected by the NC in its meeting no. 03/04 held on 29.04.2003 due to non submission of required information by the firm. The Committee decided to call for the comments of RA on the firm's request before taking any decision to review the case. The case may be relisted on 15.09.2009.

Case No. C-10	M/s. Hindalco Industries	HQ F.No.01/80/162/00385/AM10/DES-I	
Meeting No. 17/10	Ltd., Gujarat	Clarification of the norms	
Date: 28.7.2009			

The Committee observed that the comments called for from M/o Mines and DC(MSME) are yet to be received. The Committee, therefore, decided to remind them

for expediting their comments. The case may be re-listed on 15.09.2009.

Case No. C-11	M/s. Nakshatra Enterprises Pvt. Ltd.,	HQ F.No.01/80/162/00088/AM09/DES-I	
Meeting No. 17/10		Fixation of SION	
Date: 28.7.2009			

The Committee considered the firm's application for fixation of wastage norms of the product for the applicant firm which is a 100% EOU. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to fix the wastage norms for the applicant firm after taking clue from SION C-385 as under:-

Export Product	Quantity	Input	Quantity
Stainless Steel/Alloy Steel Flanges & Fittings	1 MT	Stainless Steel/Alloy Steel Bars & Billets	1.65 MT/MT content in the export product

The DC, KSEZ may take necessary action accordingly.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman